PM Surya Ghar 2.0 to link subsidies to generation

SAURAV ANAND
New Delhi, July 26

POWER PACKED

- Proposed framework may introduce generation guarantees, virtual metering, AI-based quality checks
- Scheme currently provides central financial assistance for residential rooftop solar installations

- Consolidated policy paper expected within next 10-15 days
- Split financial-assistance structure under consideration
- Consumer adoption likely to remain strong with a payback period of five to six years

THE GOVERNMENT IS preparing a major redesign of the PM Surya Ghar: Muft Bijli Yojana, with the next phase likely to link public support more closely to actual electricity generation, battery storage, lifecycle maintenance and service delivery, rather than rooftop solar installation alone.

The proposed framework may also introduce generation guarantees, virtual metering, AI-based quality checks and differentiated financial assistance based on household income, location, consumer category and the services provided by rooftop solar systems to the electricity grid.

The PM Surya Ghar scheme currently provides central financial assistance for residential rooftop solar installations, with subsidies linked largely to installed capacity rather than actual electricity generation or the asset's performance over its operational life.

A consolidated policy paper is expected within 10-15 days, followed by focused consultations over the subsequent 20 days on batteries, hybrid inverters, equipment interoperability, DISCOM readiness and regulatory changes, *FE* has learnt. The discussions follow a meeting chaired by a joint secretary in the Ministry of New and Renewable Energy (MNRE).

"The next phase should not be limited to continuation of the existing subsidy structure," a senior MNRE official said, calling for a combination of regulation, market mechanisms, technology standards and public support to deepen rooftop solar adoption while gradually creating a self-sustaining market.

A split financial-assistance structure is under consideration. One component could support upfront capital expenditure, while another may be linked to electricity generation, operations and maintenance, battery storage or service delivery over the life of the asset.

According to the officials, consumer adoption is likely to remain strong with a payback period of five to six years, but could weaken once it exceeds seven years. Higher-income households may continue adopting rooftop solar with lower levels of support, while lower-income consumers could require stronger or differently structured financial assistance.

Queries sent to ministry of new and renewable energy were remained unanswered till the press time.

States that provide free or heavily subsidised electricity may also consider converting recurring power subsidies into one-time solarisation support, potentially lowering their long-term subsidy burden.

First day in office, Joshi meets NTA chief

HARIKISHAN SHARMA
New Delhi, July 26

SOON AFTER TAKING additional charge of the Education Ministry following the resignation of Dharmendra Pradhan amid protests over the NEET-UG paper leak, Union Food Minister Pralhad Joshi held a series of review meetings Sunday with top officials in his new portfolio, including the National Testing Agency (NTA) chief.

The meetings assume significance with 41 questions listed for the Education Ministry in Parliament, which resumes Monday amid the

Monsoon Session. House records show there is no direct question on the NEET-UG leak but the YSR Congress Party has raised alleged irregularities in the teacher recruitment examination in Andhra Pradesh, which includes a reference to exam paper leaks.

On Sunday, Joshi reached Kartavya Bhawan, which houses several ministries including the Education Ministry, at around 11.30 am and took charge of the new portfolio. He then held a series of meetings with officials of the Department of Higher Education and Department of School Education & Literacy.

The newly appointed School Education Secretary TK Anil Kumar briefed the minister, followed by the outgoing Higher Secretary Vineet Joshi who was replaced last week by Naresh Pal Gangwar.

Both the secretaries made separate presentations about various schemes and programmes under their charge. Joshi is learnt to have made several interventions during these meetings, including flagging the delay in availability of basic items like uniforms in schools.

Minister of State Jayant Chaudhary was present during the meetings while the other MoS Sukanta Majumdar was away.

Later, NTA Director General Abhishek Singh briefed the Minister about the functions and responsibilities of the agency.

Oppn prepares to train guns on Shah over protest crackdown

ASAD REHMAN
& JATIN ANAND
New Delhi, July 26

A DAY AFTER the resignation of former Union Education Minister Dharmendra Pradhan after nationwide protests, the Opposition is now gearing up to target Union Home Minister Amit Shah as Parliament reconvenes on Monday.

Sources said a host of Opposition parties are drafting adjournment motions, demanding answers from Shah for the violence and "use of lethal weapons" by the police during the protests against paper leaks in Delhi on July 20.

Opposition sources said the Congress, Trinamool Congress (TMC), CPI(M) and others will now try to shift the focus of the paper leak issue to the alleged use of excessive force against protesters.

Indications were there on Sunday that the fight against the government during the ongoing Monsoon Session will be taken to Shah as Lok Sabha Leader of the Opposition Rahul Gandhi wrote to the Home minister, seeking accountability for the "barbaric assault" on student protesters.

EXXARO TILES LIMITED
Regd. Office: Survey No.-169 & 170, Vavdi Harsol Road, Mahelav, Talod, Sabarkantha–383 305, Gujarat, India.
CIN: L26914GJ2008PLC052518

exxaro TILES — Naye bharat ki nayi pehchan

EXTRACT OF STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30th JUNE 2026

(₹ in Lakhs except per shares data)

Sr. No.	Particular	Consolidated		
		For the Quarter ended 30th June 2026	For the Quarter ended 30th June 2025	For the Year Ended on 31st March 2026
		(Unaudited)	(Unaudited)	(Audited)
1.	Total Income from operation	8597.68	6496.44	10021.21
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	257.60	110.06	43.42
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	257.60	110.06	43.42
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	207.28	80.94	19.73
5.	Total Comprehensive Income for the period	209.82	84.93	17.96
6.	Paid up Equity Share Capital			
7.	Earnings Per Share (of ₹ 1/- each)			
	1. Basic:	0.05	0.02	0.00
	2. Diluted:	0.05	0.02	0.00

Notes:
1. Summarized Standalone unaudited Financial performance of the Company is as under: (₹ in Lakhs)

Sr. No.	Particular	Standalone		
		For the Quarter ended 30th June 2026	For the Quarter ended 30th June 2025	For the Year Ended on 31st March 2026
		(Unaudited)	(Unaudited)	(Audited)
1.	Total Income from operation	7392.16	6319.55	8350.07
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	106.91	68.11	58.13
3.	Net Profit / (Loss) for the period after tax (after tax, Exceptional and/or Extraordinary items)	94.51	49.56	30.74
4.	Total Comprehensive Income for the period	97.06	53.54	28.97

2. The Company's Unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and subsequently approved & taken on record by the Board of Directors of the Company at its meeting held on 25th July 2026. The Statutory Auditors of the Company have carried out a limited review of these results.
3. The Unaudited financial results for the quarter ended June 30, 2026 have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards 34 "Interim Financial Reporting" ("Ind AS 34") prescribed under section 133 of The Companies Act, 2013 and Regulation 33 of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015 (as amended) and circulars and notifications issued thereunder.
4. Figures of previous reporting periods have been regrouped/reclassified wherever necessary to correspond with the figures of the current reporting period.

On behalf of the Board of Director
For, Exxaro Tiles Limited
Sd/- Mukeshkumar B. Patel
Managing Director

Date: 25th July, 2026
Place: Ahmedabad

Orkla INDIA

ORKLA INDIA LIMITED
(formerly known as "Orkla India Private Limited" and "MTR Foods Private Limited")
Registered Office: No.1, 2nd and 3rd Floor, 100 Feet Inner Ring Road, Ejipura, Ashwini Layout, Vivek Nagar, Bengaluru - 560047, Karnataka, India
Tel: +91 80 4081 2100; **CIN: L15136KA1996PLC021007**
Email ID: investors@orklaindia.com; **Website:** www.orklaindia.com;

NOTICE OF THE 30TH ANNUAL GENERAL MEETING OF ORKLA INDIA LIMITED AND E-VOTING INFORMATION

Notice is hereby given that the 30th Annual General Meeting ("AGM") ("Notice of the AGM") of the Shareholders of Orkla India Limited (formerly known as Orkla India Private Limited and MTR Foods Private Limited) is scheduled to be held on Wednesday, August 19, 2026 at 03:00 p.m. (IST) through two-way Video Conferencing ("VC") facility / Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("SEBI Listing Regulations") read with applicable circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India to transact the businesses as set out in the Notice of the AGM.

The Annual Report for Financial Year 2025-26 ("Annual Report"), including the Notice of the AGM along with explanatory statement, have been sent in electronic mode to those Shareholders whose e-mail addresses are registered with the Company or KFin Technologies Limited, the Registrar and Share Transfer Agent ("RTA")/Depository Participants ("DPs") and whose names appear in the Register of Members of the Company. The electronic dispatch of Annual Report and Notice of the AGM has been completed on July 25, 2026.

Pursuant to Regulation 36(1)(b) of the SEBI Listing Regulations, the Company is also sending a letter to those Shareholders whose e-mail addresses are not registered with the Company/RTA/ DPs, providing the weblink from where the Annual Report for the financial year 2025-26 can be accessed on the Company's website. The documents pertaining to the items of businesses to be transacted in the AGM shall be available for inspection as per the procedure provided in the Notice of the AGM.

The Notice of the AGM and the Annual Report are also available on the website of the Company www.orklaindia.com, the National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com and the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide our Shareholders with the facility to exercise their right to vote by electronic means on resolutions proposed to be passed at the AGM.

Shareholders whose names appear in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date i.e., Wednesday, August 12, 2026, ("Cut-off date") shall be entitled to avail the facility of remote e-voting or e-voting at the AGM. The voting rights of Shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date and a person who is not a Shareholder, as on the Cut-off date, should treat the Notice of the AGM for information purposes only.

Any person who acquires shares of the Company and becomes a Shareholder of the Company after the dispatch of Notice of the AGM and holds shares as on Cut-off date, may obtain the login ID and password by sending a request at https://www.evoting.nsdl.com/. However, if a Shareholder is already registered with the NSDL for e-voting, then the Shareholder can use their existing user ID and password for casting the vote.

The remote e-voting period is as follows:

Commencement of Remote e-Voting	From 9:00 a.m. (IST) on Sunday, August 16, 2026
Conclusion of Remote e-Voting	Upto 5:00 p.m. (IST) on Tuesday, August 18, 2026

Shareholders may please note that the remote e-voting shall be disabled by NSDL upon expiry of the aforesaid period. Once a Shareholder has cast his/her vote on a resolution, the vote cannot subsequently be changed. Shareholders who have cast their votes through remote e-voting prior to the AGM may attend the AGM, but shall not be entitled to vote again during the AGM.

The detailed procedure for remote e-voting, participation in the AGM through VC/OAVM, and e-voting during the AGM, including the process for Shareholders holding shares in physical or dematerialized form and those who have not registered their e-mail addresses, is provided in the Notice of the AGM.

In case of any queries or issues regarding remote e-voting or e-voting at the AGM, Shareholders may refer the (i) Frequently Asked Questions (FAQs) or e-voting user manual for Shareholders available at the download section of https://www.evoting.nsdl.com/, or (ii) Contact Mr. Falguni Chakraborty, Deputy Manager at evoting@nsdl.com, or (iii) Call at Tel: 022 - 4886 7000.

By the order of the Board of Directors
For Orkla India Limited
(formerly known as "Orkla India Private Limited" and "MTR Foods Private Limited")
Sd/-
Kaushik Seshadri
Company Secretary & Compliance Officer

Date: July 25, 2026
Place: Bengaluru

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MATARANI INFRASTRUCTURE PVT LTD OPERATING IN CONSTRUCTION BUSINESS AT BIHAR
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Matarani Infrastructure Pvt Ltd PAN : AAJCM4004E CIN NO : U45400BR2014PTC069021
2.	Address of the registered office	Basant Vihar, WN 15, P.S. Mehsaul O.P., Dumra, Sitamarhi, Bihar, India - 843301
3.	URL of website	The CD does not maintain any website
4.	Details of place where majority of fixed assets are located	The CD's assets are located at Sitamarhi,Bihar, however, for more details the interested applicant may contact us at cirp.matarani@gmail.com
5.	Installed capacity of main products / services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations is to the tune of Rs. 11.05, 672.00 as on 31.03.2025. Presently the corporate debtor does not have any operations.
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL :	Interested applicant may contact us at cirp.matarani@gmail.com for the details.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL :	Interested applicant may contact us at cirp.matarani@gmail.com for the details
10.	Last date for receipt of expression of interest	11.08.2026
11.	Date of issue of provisional list of prospective resolution applicants	21.08.2026
12.	Last date for submission of objections to provisional list	26.08.2026
13.	Date of issue of final list of prospective resolution applicants	05.09.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.09.2026
15.	Last date for submission of resolution plans	10.10.2026
16.	Process email id to submit Expression of Interest	cirp.matarani@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The corporate debtor is not registered as a micro, small or medium enterprise under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006).

Note : The 270th day of the Corporate Insolvency Resolution Process of the Corporate Debtor is on 19.08.2026. The Committee of Creditors in their 4th CoC meeting have accorded approval for the extension of the process by an additional period of 60 days under Section 12 of Insolvency & Bankruptcy Code 2016 and an application for the same is going to be filed with the Adjudicating Authority by the Resolution Professional.

Sd/-
CMA Jaishree Kannan
Resolution Professional – Matarani Infrastructure Private Limited
Reg. No. IBBI/IPA-002/IP-N01214/2022-2023/14076.
Registered Address: "Vinayak Apartments"
Flat 7, 2nd floor, 25, Karunamoyee Ghat Road (Tollygunge Area), Kolkata 700082, West Bengal, India
Authorization for Assignment is valid till 30th June 2027
Email: cirp.matarani@gmail.com

Date : 27.07.2026
Place : Kolkata

EXPRESS Careers

MORMUGAO PORT AUTHORITY
GENERAL ADMINISTRATION DEPARTMENT
GatiShakti SAGARMALA

RECRUITMENT NOTICE - 2026

Applications, complete in all respects, are invited from eligible candidates for filling up the following posts by Direct Recruitment in Mormugao Port Authority, Goa so as to reach to this Office **on or before 19.08.2026.**

MODE OF APPOINTMENT : REGULAR

Name of the Post	Scale of pay	No. of posts	Category
Sr. Dy. Traffic Manager	₹ 80000 – 220000/-	01	UR
Sr. Dy. Chief Accounts Officer	₹ 80000 – 220000/-	01	UR

For more details visit our website https://www.mormugaoport.gov.in

Sd/-
(A.K. Nag)
Secretary